

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 24**  
**CP 103/271-272/PB/2022**

**IN THE MATTER OF:**

Union of India through SFIO  
Vs.  
LOIL Overseas Foods Ltd.

.... Petitioner/Applicant

.... Respondent

**Order u/S. 271(c)-272(l)(e) of the Companies Act, 2013**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner / : Adv. Harish Vaidyanathan Shankar, Adv. Srish  
SFIO Kumar Mishra, Adv. Lakshay Gunawat, Adv.  
Alexander Mathew, Adv. Krishnan V.

For the Respondent : Adv. Gurtej Pal Singh

**ORDER**

Today when the matter is taken up, Mr. Harish Vaidyanathan Shankar,  
Ld. Counsel for the Petitioner appears through VC.

In terms of our order dated 11.03.2024, Mr. Harish Vaidyanathan  
Shankar, Ld. Counsel for the Petitioner seeks time to file the signed copy of  
the issue-wise chart and the list of dates and events.

At his request, list the matter **on 06.06.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**